

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 125 of 1993
T.A.NO.

DATE OF DECISION 10.04.2000

Anil William & Ors. **Petitioner**

Mr. S.H. Asrani & Mr. M.S. Trivedi **Advocate for the Petitioner [s]**
Versus

Union of India & Ors. **Respondent**

Mr. N.S. Shevde & Mr. V.S. Mehta **Advocate for the Respondent [s]**
 for R-5 to 34

CORAM

The Hon'ble Mr. V. Ramakrishnan : Vice Chairman

The Hon'ble Mr. A.S. Sanghavi) : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
- 2, To be referred to the Reporter or not ? ✓
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? ✓

1. Anil William
2. Prateechee A.
3. P. B. Vaghela
4. Narayan Das,
5. Malti Gopalan
6. K.C. Meena
7. Gopalal Meena
8. Vijayan Marrier
9. D. R. Maheriya
10. Sanjay Sharma
11. Ashok Panigrahi
12. Mohan Chandnani
13. Anjana Jani

All working as 'Enquiry-Cum-Reservation Clerks at Computerised Reservation Centre, Ahmedabad -

All C/o. Mr. Anil William,
2nd Floor, Anand Complex, Nr. UCO Bank Flats,
Bhundarpura Road, Ambawadi,
Ahmedabad.

= Applicants =

Advocate : Mr. S. H. Asrani & Mr. M. S. Trivedi

Versus

1. Union of India,
Notice to be served through
General Manager, W.Rly.,
Church gate, Mumbai : 400 020.
2. The Chairman,
Railway Board, Ministry of Railways,
Government of India, Rail Bhavan,
New Delhi.
3. The Chief Commercial Superintendent (E),
W.Rly., Church gate,
Mumbai : 400 020.

4. The Divisional Railway Manager,
Baroda Division, W.Rly., Pratapnagar,
Vadodara.
5. P. C. Shah
6. M. K. Pitamberwala
7. P. P. Vania
8. O. P. Rajput
9. P. C. Sharma
10. M. N. Parmar
11. H. V. Vyas
12. D. D. Sharma
13. P. V. Parmar
14. D. B. Prajapati
15. Ramkeshav J.
16. S. B. Patel
17. P. J. Joshi
18. James D.
19. S. S. Mishra
20. R. N. Munshi
21. Rudrappa N.
22. H. P. Pandya
23. Deepak G.
24. Vasudev V.
25. Ketan S.
26. D. R. Shrotariya
27. P. D. Darjee
28. A. A. Khan
29. P. R. Jani
30. Smt. Jasbirkaur
31. M. D. Shrivastav
32. M. P. Trivedi
33. G. G. Goswami
34. R. P. Johri

C/o. Pradip Champaklal Shah
B/10, Kundan Apartments, Part - I, Vasna,
Ahmedabad.

= Respondents =

Advocate : Mr. N. S. Shevde & Mr. V. S. Mehta for respondents No. 5 to 34

**ORAL ORDER
O.A 125 OF 1993**

Date : 10.04.2000

Per Hon'ble Shri. V. Ramakrishnan : Vice Chairman.

We have heard Mr. Shevde for the Railway Administration and have gone through the materials on record. The applicant belongs to the Enquiry-cum-^{cadre} Reservation Clerk. Earlier persons in this cadre were concerned with making the reservation for train journeys whereas the actual issue of tickets was done by the persons in the cadre of booking clerk. The Railways now say that there is need only for one person for issuing the ticket indicating also the reservation status therein in view of computerisation.

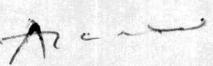
2. The applicants are concerned with the move of the Railway Administration that persons in the cadre of booking clerks may also be inducted into the cadre of reservation clerks.

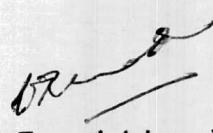
3. We find that the apprehension of the applicants is on account of the minutes of a meeting held in the office of the Chief Commercial Manager, W.Rly., with some other officials. These minutes refer to the modalities for filling up the post of ECRC. There is a reference to giving an option for change of cadre to senior commercial clerks.

4. Mr. Shevde informs us that the computerised reservation cadre has been formed but the question about induction of the booking clerks is still not decided. and that the final action pursuant to the suggestion in the minutes as at Annexure A/5 can be taken only after obtaining approval from the Railway Board. He further confirms that such formal order is still not received. As such, the application is premature at this stage.

5. We record the submission of Mr. Shevde, We also find that the apprehension of the applicants is that by induction of persons belonging to other categories, their promotion prospects would be adversely effected. Mr. Shevde submits that the reservation cadre has been substantially enlarged and all the applicants have received promotions over their earlier level.

6. In the light of the stand of the Railway Administration as brought out in the reply statement and submissions of Mr. Shevde, we hold that the application is premature and is disposed of as such with no orders as to costs.


(A.S. Sanghavi)
Member (J)


(V. Ramakrishnan)
Vice Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CAUSE TITLE O.A. 125/93

NAME OF THE PARTIES Mr. Anil Williams & Ors.
VERSUS
U.O.I. & ORS.

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2.	Reply of R.S. to 34	61 to 84
3.	O.A. 123/93	85 to 98
4.	Written Statement	99 to 107
5.	O.O. dtd. 10-04-2000	1 to 5.

'C' part

1 to 4

Certified that the file is complete
in all respects.

R. H. J. A.

S.O (I) Alka

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03-05-2000